

telephonic talks ; and whenever he comes here he meets, me and we have had personal discussion on these matters with him.

As far as the bomb explosion is concerned, it is true that it has happened. But I did not mention in my Statement the details of all the bomb explosions that have taken place. As far as the tourist traffic is concerned, as far as air traffic is concerned, it has not been affected. But the traffic which passes through Punjab has been definitely affected and to that extent the tourists in Kashmir are less this year as compared to last year.

13.00 hrs.

**ELECTION TO COMMITTEE  
Coir Board**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO)** : I beg to move the following :—

“That in pursuance of sub-rule (1) (c) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government.”

**MR. DEPUTY-SPEAKER** : The question is :

“That in pursuance of sub-rule (1) (c) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government.”

*The motion was adopted.*

13.01 hrs

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock*

13.05 hrs.

*The Lok Sabha re-assembled after Lunch at Five Minutes Past Fourteen of the Clock*

**MR. DEPUTY-SPEAKER** in the Chair]

**PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL.\***

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH)** : On behalf of Shri P. C. Sethi, I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Punjab to make laws.

**MR. DEPUTY SPEAKER** : The question is :

“That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the state of Punjab to make laws.”

*The motion was adopted.*

**SHRI P. VENKATASUBBAIAH** : I introduce the Bill.

14.06 hrs.

**UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL\***

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY)** : On behalf of Shri Pranab Kumar Mukherjee I beg to move for leave to introduce a Bill to amend the the Union Duties of Excise (Distribution) Act, 1979.

**MR. DEPUTY SPEAKER** : The question is :

“That leave be granted to introduce a Bill to amend the Union Duties of Excise (Distribution) Act, 1979.”

*The motion was adopted.*

**SHRI JANARDHANA POOJARY** : I introduce\*\* the Bill.

\*Published in Gazette of India Extra-ordinary, Part II, Section 2 dated 30.4.1984.

\*\*Introduced with the recommendation of the President.